THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. /2018 (F.No.16/07/2018/ NCLAT/UR/621)

In the matter of:

A.R. Services Pvt. Ltd. Appellant

Versus

Electrosteel Steels Ltd. & Ors. Respondents

Appearance: None for the Appellant.

30.07.2018

Due to typographical error in the order dated 26.07.2018 passed in this case, the order of this case had been shown in the record of *Spectrum Voyages Pvt. Ltd. vs. Fortis Healthcare Ltd.*, whereas, order passed in that case, i.e., *Spectrum Voyages Pvt. Ltd. vs. Fortis Healthcare Ltd.* had been shown in the record of this case. Since, it is a typographical error, the same is hereby corrected and the order dated 26.07.2018, which is attached in the record of *Spectrum Voyages Pvt. Ltd. vs. Fortis Healthcare Ltd.*, shall be read in this case as:-

"The learned counsel appearing for the Appellant submitted that the office has pointed out the defect that original Authorisation Letter/ Power Of Attorney/ Board Resolutions are not filed. In this regard, he submitted that the Appellant has filed the photocopy of the Board Resolutions and undertake to file the original by 30.07.2018. He further submitted that the other connecting matters are already been order to be listed on 02.08.2018.

2. Considering the aforesaid facts that the learned counsel undertake to file the original by Monday. Let this matter be listed before the Hon'ble bench on 02.08.2018, if the original is produced before that."

2. The case is listed before the Hon'ble Bench on 2nd August, 2018.

(Abni Ranjan Kumar Sinha) Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha) Registrar